

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 151 OF 2012

Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act., 1961 against the order made in I.T.A.No.630 & 631/Hyd/2011, Dated 30.06.2011 on the file of the Income Tax Appellate Tribunal, Bench 'B', Hyderabad, for the Assessment Year 2006-07 & 2007-08 preferred against the order made in I.T.A.No.0051/CIT(A)-II/2010-11 Dated 07.03.2011 on the file of the Commissioner of Income Tax, (Appeals)-II, Hyderabad preferred against the Order made in PAN/GIR No.AACCC 2310 C, Dated 08.12.2010 on the file of Deputy Commissioner of Income Tax Circle-1(3), Hyderabad.

**Between:**

The Commissioner of Income Tax-I, Hyderabad.

...Appellant

**AND**

B.A.Continuum Solutions Ltd., Raheja IT Park, Building No.5, Hyderabad.

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad Senior Standing Counsel for  
Income tax Department**

**Counsel for the Respondent : Mr. Rohan Aloor Representing  
Mr. Ch. Pushyam Kiran**

**The Court delivered the following:**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.151 of 2012**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. Rohan Aloor, learned counsel representing Mr. Ch.Pushyam Kiran, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Bench 'B', Hyderabad.
2. The Commissioner of Income Tax, (Appeals)-II, Hyderabad
3. The Deputy Commissioner of Income Tax Circle-1(3), Hyderabad.
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income tax Department [OPUC]
5. One CC to **Mr. Ch. Pushyam Kiran**, Advocate [OPUC]
6. Two CD Copies

  
NI /ah

HIGH COURT

DATED:20/12/2024

ORDER

ITTA.No.151 of 2012



APPEAL DISMISSED AS WITHDRAWN.

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04/01/25  
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